

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 668/TT/2020

Date: 28.1.2021

To

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under Augmentation of transformation capacity in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

Clarify/submit the following information:

- i. IDC statement for the instant transmission assets in excel format.
- ii. With regard to additional capitalization claimed during each year from 2018 to 2019 for various assets, submit details in the following format for the assets covered in the instant petition: -

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge		Reversal		Additional Liability Recognized				Outstanding Liability as on 31.3.2019	
					(year-wise)		(year-wise)		2014-19 Period					
					2014-19 period		2014-19 Period		2014-19 Period					
														-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- iii. Furnish Forms 5, 12A, 13 for the instant transmission assets.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
AC(L)